

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 218/MP/2022 along with IA No. 112/2025**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka, and Tamil Nadu for wrongful termination of the PPA by APSPDCL.

Petitioner : Coastal Andhra Power Limited and anr.

Respondents : Andhra Pradesh Power Coordination Committee and 10 ors.

**Petition No. 105/MP/2023 along with IA No. 110/2025**

Subject : Petition for seeking directions to CAPL to pay the balance amount in terms of Section 79 of the Electricity Act, 2003 read with Article 3.3.2 of the PPA dated 23.3.2007 between CAPL and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka, and Tamil Nadu, along with interest till actual date of payment and for further directions to CAPL to pay interest on delayed payment with respect to Rs. 300 crores from date of termination of PPA till date of realization of Performance Bank Guarantee.

Petitioner : Andhra Pradesh Power Coordination Committee & 10 ors.

Respondents : Coastal Andhra Power Limited & anr.

Date of Hearing : **12.5.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, CAPL  
Shri Ashutosh K. Srivastava, Advocate, CAPL  
Shri Rudrajit Ghosh, Advocate, AP Discoms  
Ms. Sneha Singh, Advocate, MSEDCL  
Shri Vyom Chaturvedi, Advocate, MSEDCL  
Ms. Anusha Nagrajan, Advocate, TANGEDCO  
Shri Rahul Ranjan, Advocate, TANGEDCO  
Ms. Swapna Seshadri, Advocate, Karnataka Discoms  
Ms. Ritu Apurva, Advocate, Karnataka Discoms



**Record of Proceedings**

The cases were called out through a virtual hearing.

2. During the hearing, the learned counsel for CAPL made oral submissions in support of his prayer to refer the disputes to arbitration. He further submitted that presently, the issue requiring consideration is that if the disputes are held to be arbitrable, then whether the Commission would appoint the arbitrator or leave the parties to avail remedies under Section 11 of the Arbitration and Conciliation Act, 1996 and accordingly, sought liberty to file brief written submission in this regard.
3. *Per contra*, the learned counsel for AP Discoms submitted that, as per the previous ROP dated 25.3.2026, the Petitioner was to file a rejoinder and requested that the matter be listed for physical hearing since certain material aspects require consideration.
4. *In rebuttal*, the learned counsel for CAPL submitted that he does not wish to file any rejoinder since the issue involved herein is purely a question of law relating to arbitrability.
5. The learned counsel for Karnataka Discoms, while referring to the Review Petition No. 6 of 2026 filed before the APTEL in Tata Power Ltd. vs. GUVNL & Ors. submitted that since the said Review Petition is presently pending adjudication before the APTEL, the present matters may be taken up after an order is passed by APTEL in the said Review Petition.
6. The Commission, after hearing the parties, adjourned the hearing and permitted them to file their written submissions (not exceeding 5 pages) on or before, **15.7.2026**, after serving a copy to other side.
7. At the request of the learned counsels for the parties, these petitions shall be listed for hearing on **6.8.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

